

and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such a manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(4) (e) of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such a manner as the Speaker may direct, two Members from among themselves to serve as Members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

[English]

...(Interruptions)

12.10 hrs.

At this stage, Dr. T. Subbarami Reddy and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

12.17 hrs.

At this stage, Shri Mohan Singh and some other hon. Members went back to their seats.

SHRI SONTOSH MOHAN DEV (Silchar) : Mr. Speaker, now that they have come back to their seats, I will request you to kindly allow one of their Members to speak, followed by one from the other side also
...(Interruptions)

12.23 hrs.

At this stage, Shri Ilyas Azmi and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

12.25 hrs.

MATTERS UNDER RULE 377

- (i) **Need to extend 'Lal dora' limit of villages in Chandigarh.**

[Translation]

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Speaker, Sir, the Union Territory of Chandigarh has 22 villages

whose outer limits 'Lal dora' was fixed 50 years ago. The number of families has increased during these long years and the joint families have been divided and are living in separate houses, but the Central Government is not increasing 'lal dora' limits of these villages and the villagers now want to build their houses outside laldora because of non-availability of land, but the Government is not giving permission. Not only this. No electricity and Water Connections are being given to the houses built out of 'lal dora'. This has created tension the these villages.

Thousands of house have been constructed outside the 'lal dora' limit where thousands of people live. Most of them have been issued Ration Cards and their names included in the voters list but the administration is neither extending the 'lal dora' limit nor sanctioning electricity and water connection as a result of which, there is wide-spread resentment among these villages. The Panchayats of all the villages have adopted unanimuss resolutions and sent the same to the hon. Prime Minister demanding retention of lal-dora limits of all the villages and providing for electricity and Water connections to all the houses. I may mention here that the Delhi Government has recently taken a decision to extend the laldora limit in Delhi. I request the Central Government to extend the lal-dora limit of the villages of Chandigarh and Sanction electricity and water connections to all the houses.

- (ii) **Need to set up a Zonal office of Telecommunications at Jaunpur, U.P.**

SHRI RAJKESHAR SINGH (Jaunpur) : Mr. Speaker, Sir, a proposal is under consideration of the Government for setting up a zonal office of telecommunications in Jaunpur district of Uttar Pradesh where C.Dot machines have been supplied but the same have been shifted to elsewhere. There is imperative need for setting up of a zonal office in Jaunpur because such an office has been opened in other districts. I would request the Central Government to set up a zonal office there and install C Dot Machines to resolve the problems of the people. This will facilitate release of pending telephone connections. Presently the local people are requested to go to Mirzapur for getting their telephone bills prepared and corrected which causes them great inconvenience. I would request that a zonal office should be set up at Jaunpur at an early date.

- (iii) **Need to reconsider the request of Orissa Government to Write off outstanding debt amounting to Rs. 2,100 crore**

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Recommendations of the 10th Finance Commission for the State of Orissa are not favourable. Had the share of Orissa been maintained at the level recommended